

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Revision No.1777 of 2018

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Manoj Singh Petitioner

Versus

Meera Devi @ Meera Keshri Opposite Party

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. P.K.Mukhopadhyay, Adv.
For the State : Mr. Vishwanath Roy, APP
For the O.P. : Mr. Birendra Kumar, Adv.

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The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

11/09.09.2021 After some arguments, learned counsel for the petitioner seeks permission to withdraw the present criminal revision with liberty to approach the court below to proceed under 127 of the Cr.P.C. as the minor daughter has already got married.

Learned counsel for the O.P. and learned APP has no objection on above facts.

In view of above submission of the parties, the present criminal revision is dismissed as withdrawn with aforesaid liberty.

(Rajesh Kumar, J.)